

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal Nos. 244 of 2015 and 246 of 2015

Dated : **28th April, 2016**

Present : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-

Appeal No. 244 of 2015

The Tata Power Company Ltd. (G) **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission **Respondent(s)**

Appeal No. 246 of 2015

The Tata Power Company Ltd. (T) **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission **Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur, Mr. Vishal Anand
Ms. Nishtha Kumar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. D.V.Raghu Vamsy for R-1

ORDER

Mr. Buddy A. Ranganadhan, learned counsel for the sole Respondent/State Commission has concluded his arguments in both these appeals, being Appeal Nos.244 of 2015 & 246 of 2015 and seeking some time to file his written submissions in the matter. Mr. Buddy A. Ranganadhan is directed to file the same within a week from today so as to enable the learned counsel for the Appellant to go through it and put some submissions in the rejoinder submissions.

Post these appeals, being Appeal Nos. 244 of 2015 & 246 of 2015 for rejoinder submissions of the Appellant on **6th May, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member